

1	2	3	4	5
14.	Madhya Pradesh	90445	77664	12781
15.	Maharashtra	209441	195651	13790
16.	Manipur	31914	24499	7415
17.	Meghalaya	13141	11316	1825
18.	Mizoram	11246	10221	1025
19.	Nagaland	24282	24228	54
20.	Odisha	56840	45368	11472
21.	Punjab	79478	62126	17352
22.	Rajasthan	93469	86666	6803
23.	Sikkim	6076	3960	2116
24.	Tamil Nadu	115080	94410	20670
25.	Tripura	27339	23757	3582
26.	Uttar Pradesh	368230	167130	101100
27.	Uttarakhand	10193	17828	2365
28.	West Bengal	109330	70605	38725
29.	Andaman and Nicobar Islands	4432	3771	661
30.	Chandigarh	7873	7119	754
31.	Dadra and Nagar Haveli	328	271	57
32.	Daman and Diu	410	246	164
33.	Delhi	81158	75530	5628
34.	Lakshadweep	349	276	73
35.	Puducherry	3951	2637	1314
ALL INDIA		2209027	1660666	548361

**Racket in connivance with Delhi Traffic Police**

†2717. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of a racket being run in connivance with Delhi

†Original notice of the question was received in Hindi.

Traffic Police and the transporters in which vehicles with a particular sticker are not challaned;

(b) whether Government has probed against the persons involved in such a racket;

(c) if so, the details of such probe and the action taken in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) A sting operation conducted by one of the leading news channels reported one instance of alleged nexus of traffic police personnel with the touts/unscrupulous elements by allowing the transport vehicles to ply on roads violating the traffic rules and regulations without any legal action taken against the violators. In this regard, a case *vide* FIR No. 11 dated 10.07.2014 u/s 13(1) D Prevention of Corruption Act & 420/120B IPC Police Station Vigilance has been registered by the Vigilance Branch and taken up for investigation. Apart from this case, Delhi Traffic Police undertakes regular drives and strictly enforces no - entry restrictions. During the year 2014 (upto 30.11.2014), a total of 52,010 vehicles were prosecuted for violation of no entry restriction timings in the NCT of Delhi. Similarly, 755 vehicles were also prosecuted by Delhi Traffic Police for displaying 'stickers' on their vehicles during the special drive undertaken from 25.11.2014 to 08.12.2014. A circular in this respect has been issued by Delhi Police on 03.12.2014, in which it has been stressed that any type of traffic violation committed by a transport vehicles should not be ignored by the field functionaries and strict and heavy penalties should be imposed against the transport vehicles and particularly on the vehicles which are using stickers.

#### **Home Minister's visit to Israel**

2718. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Minister has made an official visit to Israel recently;

(b) if so, the details thereof;

(c) whether any agreements were reached with Israel during his visit; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Madam. Hon'ble